

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2379  
ANSWERED ON:28.03.2012  
RESERVATION TO MINORITIES  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has taken decision to provide 4.5 per cent reservation to minorities by reducing reservation of OBCs;
- (b) if so, whether the reservation to religious minorities is in conformity with the Constitution;
- (c) if not, whether the Government proposes to make any amendment in the Constitution for providing reservation to religious minorities; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRIV. NARAYANASAMY)

- (a): No, Madam. A sub quota of 4.5% reservation for Minority communities which include Muslims, Christians, Sikhs, Buddhists and Zoroastrians (Parsis) has been carved out of the 27% reservation for the OBCs. This sub-quota is applicable only to those Minorities who are included in the Central List of OBCs. Therefore, the quota of OBC reservation remains at 27% and it has not been reduced, as a result of creating a sub-quota.
- (b): Since 4.5% reservation is applicable to only those Minorities who are already included in the Central Government List of OBCs, therefore, it is in conformity with the Constitution.
- (c) & (d): Do not arise.